

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application No. 526/2024

Varinder Malik

Applicant

Versus

Ministry of Local Govt. Punjab & Ors.

Respondent(s)

Reply of Environmental Engineer, Regional Office-2, Jalandhar on behalf of respondent no. 1 i.e Member Secretary, Punjab Pollution Control Board.

RESPECTFULLY SHOWETH

- 1) That briefly submitted the applicant has raised a grievance against illegal garbage dump which has been created at back side of Kewal Vihar opposite the cremation ground of Model Town Jalandhar. The plea of Applicant is that the dump consists of mix of unsegregated, dry, wet, organic, inorganic, domestic, commercial, recyclable, non-recyclable, medical and biomedical hazardous waste ferried from different parts of the city and the dump stretches all the way from cremation ground along the boundary wall of Kewal Vihar to Mother Teresa orphanages. The application was treated as Original Application No. 526 of 2024 and the Hon'ble National Green Tribunal was pleased to pass an order dated 10.05.2024 thereby issuing notice to Member Secretary, Punjab Pollution Control Board; District Magistrate, Jalandhar and Municipal Corporation, Jalandhar.
- 2) That in compliance to the orders passed by the Hon'ble Tribunal, it is respectfully submitted that the Punjab Pollution Control Board is continuously pursuing the matter relating to the compliance of Solid Waste Management Rules, 2016 with the Municipal Corporation, Jalandhar and in this regard many notices have been issued and numerous opportunities of hearing have been afforded to Municipal Corporation, Jalandhar from time to time. It is relevant to mention here that another case in OA No. 479 of 2023 titled as Ramesh Mahendru v/s State of Punjab and Others relating to the dumping of Municipal Solid Waste at Choughti Bye Pass, Jalandhar is also pending before the

Hon'ble National Green Tribunal and the Board has filed status report in the case in compliance to the directions of the Hon'ble National Green Tribunal.

- 3) That the dump site of Municipal Corporation, Jalandhar, garbage vulnerable sites of Solid Waste dumping at Model Town, Jalandhar, Choughti Chowk and other prominent locations where waste is being dumped were visited by the officer of the Board on 05.07.2024. It was observed that un-segregated waste is being dumped at the Model Town site, other sites through hand pulled carts and waste is being loaded into the dump trucks without any segregation. No bins or compactors have been provided by the Municipal Corporation, Jalandhar. Apart from the Model Town site, solid waste is dumped in open at various secondary points within the city such as BMC Chowk, 120 ft. Road Near Basti Danish manda and at various points on old G.T. Road.
- 4) That it is pertinent to mention here that Environmental Compensation amounting to Rs. 4.5 Crore has already been imposed by the Punjab Pollution Control Board upon Municipal Corporation, Jalandhar for violation of the provisions of Solid Waste Management Rules, 2016 and failure of the corporation to commence and treat the legacy waste. The said Environmental Compensation has been imposed by the Board in compliance to the orders dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in Original Application No. 606 of 2018.
- 5) That in view of the violations being committed by Municipal Corporation, Jalandhar with regard to the provisions of Solid Waste Management Rules, 2016, the Punjab Pollution Control Board has issued a show cause notice u/s 5 of the Environment (Protection) Act, 1986 vide letter no. 3035 dated 23.07.2024 to the Commissioner, Municipal Corporation, Jalandhar with an opportunity of hearing before the Chairman of the Board on 31.07.2024, which was postpone to 02.08.2024 on the request of the Corporation. A copy of notice issued to Municipal Corporation; Jalandhar vide letter no.3035 dated 23.07.2024 is enclosed as **Annexure R 1/A**.
- 6) That the Joint Commissioner alongwith other officers of Municipal Corporation, Jalandhar attended the hearing before the Chairman of the Board on 02.08.2024 and informed that the detailed project report amounting to Rs 9.04 Crores regarding a mechanical composting unit and a Material Recovery Facility (MRF) unit for processing wet waste and multi-layer plastic, including waste from the Model Town site has

been approved by the government and the tender has been invited. The State Level Technical Committee has approved the bid and the case has been forwarded to the State Level Executive Committee for final approval. Following the government approval, the remediation of legacy waste at Jalandhar will commence. Municipal Corporation, Jalandhar requested for some time to make the complete compliance of the Municipal Solid Waste Rules, 2016.

7) That after hearing the officers of the Board, representatives of the Municipal Corporation, Jalandhar and considering the material facts on record, the Chairman of the Board decided as under that:

- a) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15 days.
- b) The Municipal Corporation, Jalandhar shall submit fresh Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016 within 15-days.
- c) The Municipal Corporation, Jalandhar shall also renew earlier Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016 within 15-days.
- d) EPA Branch (HQ-3) of Punjab Pollution Control Board shall prepare and place matter for imposing Environmental Compensation as per the NGT Methodology upto 31.7.2024, within 07-days.
- e) The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.6 crore earlier imposed upto 31.3.2024 alongwith Environmental Compensation till 31.7.2024 within 15-days.
- f) In case of further non-compliances of Solid Waste Management Rules, 2016, the Board is at liberty to initiate legal proceeding against the Municipal Corporation Jalandhar as well as the officers responsible for the compliance of aforesaid rules.

- g) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his notice and about the lackadaisical approach of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016. He is also to be requested to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.
- 8) That the proceedings of hearing held on 02.08.2024 before the Chairman of the Punjab Pollution Control Board were conveyed to the Commissioner, Municipal Corporation, Jalandhar for compliance and to the Principal Secretary to Government of Punjab, Department of Local Government for information vide letter no. 3239-40 dated 08.08.2024 and a copy of the same is enclosed herewith as **Annexure R 1/B**.
- 9) That Punjab Pollution Control Board is taking appropriate action against Municipal Corporation, Jalandhar from time to time considering the violations in accordance with the provisions of the Solid Waste Management Rules, 2016 and the orders and directions of the Hon'ble National Green Tribunal as explained and described herein above in the reply.
- 10) That the present reply is being filed by the Punjab Pollution Control Board in compliance to orders dated 10.05.2024 for kind perusal and consideration of the Hon'ble Tribunal.

Date: 20-08-2024

Place: JALANDHAR

Submitted by



(Jatinder Soni)
Environmental Engineer
Punjab Pollution Control Board
Regional Office-2, Jalandhar.



Punjab Pollution Control Board



Zonal office, Near PSIEC, Water Tank, Focal Point, Jalandhar

Phone No. 0181-2601612

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Email ID - pcpcbhl@gmail.com

No. 3035

(Regd.)

Date 22/7/2024

To

The Commissioner,
Municipal Corporation,
Jalandhar.

Sub: Notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 - Municipal Corporation, Jalandhar.

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions regarding imposition of Environmental Compensation as mentioned in the orders therein.

And whereas, Municipal Corporation, Jalandhar to ensure the compliance of the timelines of all the activities mentioned in Rule 22 of the Solid Waste Management Rules, 2016, as well as other directions of the Hon'ble National Green Tribunal, New Delhi from time to time and in case of failure to comply with the above-mentioned timelines, Environmental Compensation as mentioned in the order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018 shall be levied w.e.f 01.04.2020 till compliance.

And whereas, a complaint was received in National Human Rights Commission, New Delhi regarding un-scientific disposal of Municipal Solid Waste Rules 2016 by Municipal Corporation, Jalandhar. The Municipal Corporation Jalandhar was given personal hearing before Chairman of the Board on 30.05.2019 and it was directed to take corrective measures to comply with Solid Waste Management Rules 2016 Rules & Bank Guarantee of Rs. 50 lac was imposed as an assurance to comply above said rules.

And whereas, the Municipal Corporation did not take corrective measures and hearing was given before Chairman of the Board on 02.12.2019, wherein Municipal Corporation was again directed to take necessary measures.

And whereas, the Solid waste dump site at Waryana, Kapurthala Road, Jalandhar was visited by the Monitoring Committee constituted by Hon'ble National Green Tribunal (NGT) New Delhi on 03.12.2019, and Municipal Corporation, Jalandhar was found violating provisions of Solid Waste Management Rules 2016.

And whereas, the Monitoring Committee constituted by NGT directed Municipal Corporation, Jalandhar to take corrective measures to comply with Solid Waste Management Rules 2016 Rules, within two months. Thereafter, the Waryana dump site was visited by officers of the Board on 12.02.2020 and it was found that Municipal Corporation, Jalandhar had not made any compliance w.r.t to Solid Waste Management Rules 2016 Rules and was given personal hearing was given before Chairman of the Board on 12.03.2020 wherein it was decided to en-cash Rs. 25 lacs out of Bank Guarantee of Rs. 50 lacs submitted by it. As such, Rs. 25 lacs was en-cashed by the Board on 25.06.2020 and balance Rs. 25 lacs Bank Guarantee was valid upto 30.09.2021. The Municipal Corporation, Jalandhar has not renewed the Bank Guarantee till date.

And whereas, Waryana dump site was again visited by officer of the Board on 29.06.2020 and no improvement was observed. The Municipal Corporation was again given personal hearing before Chairman of the Board on 06.10.2020 and it was decided as under:-

- 1) The Municipal Corporation, Jalandhar shall get prepared Environment Site Assessment (ESA) Study report from the institute of repute within 1 month to assess the ground water pollution as well as soil pollution from the dump site at Waryana.
- 2) The Municipal Corporation, Jalandhar shall float tenders for treatment of legacy waste by 15/10/2020.
- 3) The Municipal Corporation, Jalandhar shall start the work for providing proper boundary wall / fencing alongwith gate, all around the dumping site at Waryana within 02-months.
- 4) The Municipal Corporation, Jalandhar shall develop green belt around the dump site alongwith construction of boundary wall / fencing around the dump site.
- 5) The Municipal Corporation, Jalandhar shall complete all the required processes for installation of proper effluent treatment plant for leachate generating from dump site within 01-month.
- 6) The Municipal Corporation, Jalandhar shall start the work for management of legacy waste by Bio-mining technology by 31/12/2020.
- 7) The Municipal Corporation, Jalandhar shall ensure to achieve targets as per time lines of the Action Plan of the Waste Management submitted to the Board & submit monthly progress report in this regard.
- 8) The Municipal Corporation, Jalandhar is bound to comply with orders of Hon'ble National Human Right Commission, New Delhi in case no. 1163/19/08/2014 (in complaint of Advocate Harvinder Singh) and submit compliance report in this regard to the Board.

And whereas, the Municipal Corporation has not submitted any compliance to the above said decisions of personal hearing to Board.

And whereas, Sh. Ramesh Mahendru, President of Alfa Mahendru Foundation has sent the present letter petition by e-mail complaining that huge garbage dump has been built on the PAP flyover near Chogitti bypass, Jalandhar city. The garbage dumped is emitting foul smell. Due to the polluted environment, the employees working in the nearby offices and the people travelling through the National Highway are suffering. The applicant has prayed that Municipal Corporation, Jalandhar may be directed to remove the illegally dumped garbage and the applicant is also ready to cooperate for the same.

And whereas, the Hon'ble NGT vide orders dated 04.08.2023 has directed in the OA no. 479/2023 titled as Ramesh Mahendru (Applicant) Vs State of Punjab as under:-

"In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising Central Pollution Control Board (Central Pollution Control Board), Punjab State Pollution Control Board (PSPCB) and District Magistrate (DM), Jalandhar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action. The Committee may also ascertain from Jalandhar Municipal Corporation status of compliance with Solid Waste Management Rules, 2016 particularly on waste generated, waste processed and remediation of legacy waste. The State PCB will be the nodal agency for coordination and compliance".

And whereas, the Hon'ble NGT New Delhi directed to submit the factual and action taken report within 02 months. The above case is now listed for further consideration on 20.11.2023.

And whereas, the complaint site was visited by Joint Committee on 16.08.2023 alongwith the applicant to check the latest status and detailed discussion were made with the applicant. The applicant informed that the garbage is dumped at the site for the last few years causing bad odour. He requested to clear the site, process the dump scientifically and challaning may be done against the violators who through waste in open at site. Thereafter, MC Jalandhar was requested to provide requisite data to Joint Committee regarding status of waste generated, waste processed and remediation of legacy waste within 10 days and to clear and process all the garbage dumped at Chogitti Bye-Pass within 10 days as per Solid Waste Rules 2016.

And whereas, the compliance of the action taken during the previous meeting was sought from MC Jalandhar vide letter no. 3181 dated 19.09.2023, however no reply was received. Accordingly the follow up meeting was called to monitor the status of action taken by MC Jalandhar. The officials of MC Jalandhar stated that the waste dumped at Chogitti Bye

by MC Jalandhar. The officials of MC Jalandhar stated that the waste dumped at Chogitti Bye pass has been cleared. It was decided that the ADC (D) to visit the dump site of MC Jalandhar and dumping site at Chogitti Bye pass, Jalandhar.

And whereas, the dump site of MC Jalandhar at Wariana Jalandhar was visited by the joint committee and it was observed as under:

1. The dump site is established an area of about 16.25 acres. The officials of MC Jalandhar informed that the site is in use for the last about 30 years.
2. The MCJ has provided 30 dump trucks and 43 trollies to carry the solid waste to the dump site.
3. At the time of visit about 3 trollies and 03 dump trucks reach the site but none of them was covered.
4. None of the vehicles is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site.
5. No treatment of fresh waste or legacy waste is being carried out. The unsegregated waste received is dumped as such at the site.
6. No weigh bridge has been provided at the dump site to ascertain the waste being received at site.
7. The MCJ officials informed that as per a survey carried out in 2019, 8 lacs MT solid waste was present at the dump site and 400-500 MT waste was being received every day at that time. Considering increase in daily waste generation and accumulation of waste since 2019, the total legacy waste lying at the dump site could to the tune of 15 lacs MT.
8. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site.
9. The Kala Sanghian drain passes around 400 mtr away from the dump site. A lot of waste was found dumped along the bank of Kala Sanghian drain adding to the pollution in the drain.
10. No plantation has been provided around the dump site.
11. No buffer zone has been left by MC Jalandhar around the dump site.
12. The piezometers earlier provided for ground water monitoring are buried under the waste and as such sampling of ground water cannot be done.
13. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site.
14. No onsite or offsite emergency plan has been prepared.
15. No permanent arrangement for dousing of fires has been provided.
16. There are about 40-50 houses established right next to the dump site which are prone to damage in case of large scale fires.
17. No arrangement is provided for detection of methane gas formation at site.
18. No CCTV Cameras have been provided at the site.
19. The team thereafter visited the site at affected site at Chogitti chowk, Jalandhar. During visit, it was found that the waste was being removed from the site. Police officials were deployed at the site.
20. About 150 trucks i.e around 1500 tons of Solid waste has been removed till the time of visit.

And whereas, the Municipal Corporation was given personal hearing for violation of Municipal Solid Waste Rules 2016 with opportunity of personal hearing before Chairman of the Board on 14.11.2023 wherein it was decided that;

- 1) The Municipal Corporation, Jalandhar shall not allow the Chogitte by-pass area to be used as a dumping ground for municipal waste as it neither it is a dedicated collection point for municipal waste nor having a scientific arrangement to collect, segregate, treat or shift the municipal waste. It shall stop all such activities and take stern action against anyone whosoever throws Municipal Solid Waste in Chogittee by-pass area with immediate effect and shall arrange alternative arrangements for disposal of Municipal Solid Waste being generated nearby area within 07-days. The Municipal Corporation, Jalandhar shall keep strict vigil to ensure that no Municipal Solid Waste shall be disposed off at or Near Chogittee by-pass area. Display boards mentioning prohibition of dumping of waste in the area and hefty penalties to be levied on the violators.
- 2) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation,

pass has been cleared. It was decided that the ADC (D) to visit the dump site of MC Jalandhar and dumping site at Chogitti Bye pass, Jalandhar.

And whereas, the dump site of MC Jalandhar at Wariana Jalandhar was visited by the joint committee and it was observed as under:

1. The dump site is established an area of about 16.25 acres. The officials of MC Jalandhar informed that the site is in use for the last about 30 years.
2. The MCJ has provided 30 dump trucks and 43 trollies to carry the solid waste to the dump site.
3. At the time of visit about 3 trollies and 03 dump trucks reach the site but none of them was covered.
4. None of the vehicles is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site.
5. No treatment of fresh waste or legacy waste is being carried out. The unsegregated waste received is dumped as such at the site.
6. No weigh bridge has been provided at the dump site to ascertain the waste being received at site.
7. The MCJ officials informed that as per a survey carried out in 2019, 8 lacs MT solid waste was present at the dump site and 400-500 MT waste was being received every day at that time. Considering increase in daily waste generation and accumulation of waste since 2019, the total legacy waste lying at the dump site could to the tune of 15 lacs MT.
8. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site.
9. The Kala Sanghian drain passes around 400 mtr away from the dump site. A lot of waste was found dumped along the bank of Kala Sanghian drain adding to the pollution in the drain.
10. No plantation has been provided around the dump site.
11. No buffer zone has been left by MC Jalandhar around the dump site.
12. The piezometers earlier provided for ground water monitoring are buried under the waste and as such sampling of ground water cannot be done.
13. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site.
14. No onsite or offsite emergency plan has been prepared.
15. No permanent arrangement for dousing of fires has been provided.
16. There are about 40-50 houses established right next to the dump site which are prone to damage in case of large scale fires.
17. No arrangement is provided for detection of methane gas formation at site.
18. No CCTV Cameras have been provided at the site.
19. The team thereafter visited the site at affected site at Chogitti chowk, Jalandhar. During visit, it was found that the waste was being removed from the site. Police officials were deployed at the site.
20. About 150 trucks i.e around 1500 tons of Solid waste has been removed till the time of visit.

And whereas, the Municipal Corporation was given personal hearing for violation of Municipal Solid Waste Rules 2016 with opportunity of personal hearing before Chairman of the Board on 14.11.2023 wherein it was decided that;

- 1) The Municipal Corporation, Jalandhar shall not allow the Chogitte by-pass area to be used as a dumping ground for municipal waste as it neither it is a dedicated collection point for municipal waste nor having a scientific arrangement to collect, segregate, treat or shift the municipal waste. It shall stop all such activities and take stern action against anyone whosoever throws Municipal Solid Waste in Chogittee by-pass area with immediate effect and shall arrange alternative arrangements for disposal of Municipal Solid Waste being generated nearby area within 07-days. The Municipal Corporation, Jalandhar shall keep strict vigil to ensure that no Municipal Solid Waste shall be disposed off at or Near Chogittee by-pass area. Display boards mentioning prohibition of dumping of waste in the area and hefty penalties to be levied on the violators.
- 2) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation,

- Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15-days.
- 3) The Municipal Corporation, Jalandhar shall form an Environmental Management Cell and start in-house review by involving all the concerned officers and submit fortnightly progress w.r.t. compliances of Municipal Solid Waste Management Rules 2016 to the Board with copies to the Regional Office / Zonal Office / Chief Office of the Board.
 - 4) The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 110 lacs earlier imposed, within 15-days.
 - 5) The concerned branch (HQ-3) of Punjab Pollution Control Board shall impose Environmental Compensation as per the NGT Methodology from 01.03.2022 onwards, within 15-days.
 - 6) The progress will be reviewed after one month. It was made clear to the representatives of the Municipal Corporation, Jalandhar that in case no tenable progress is achieved, Board will be constrained to initiate legal proceedings against the Municipal Corporation, Jalandhar & concerned officers under the provisions of Environment (Protection) Act, 1986.
 - 7) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab for his kind information with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate measures to comply with the Municipal Solid Waste Rules 2016.
 - 8) The Environmental Engineer, Regional Office-2, Jalandhar shall visit the dump site after one month, verify the compliance made by the Municipal Corporation, Jalandhar and send complete compliance within 45-days.

And whereas, the dumpsite was visited on 08.01.2024. During visit, it was observed that status quo is maintained no steps have been taken by the Municipal Corporation Jalandhar. No treatment has been started. Uncovered trucks are being received. Weigh bridge has not been provided. Waste was found scattered on road leading to the dumpsite as well as at various other points in the city. No fortnightly reports have been received from Municipal Corporation, Jalandhar. At Chogitti Chowk site all the waste has been cleared from the site. However, display boards have not been put up at the site. Further, complaints regarding illegal disposal of solid waste at different parts of Jalandhar City namely Raja Garden, Basti bawa Khel, Basti Peer Dad, Leather Complex, Road, basti Peer Dad Bridge and all including Golden Tulip Hotel, GT road are being received.

And whereas, the Municipal Corporation, Jalandhar was issued notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 with an opportunity of personal hearing on 18.3.2024.

And whereas, during hearing, Dr. S.K Sharma, Health Officer appeared for hearing on behalf of MC Jalandhar. He informed that the Joint Commissioner, MC Jalandhar could not attend the hearing as he is busy in election duties. He expressed his inability to submit compliance being not aware of the facts and assigned duty to attend the hearing in morning itself. However, he assured to submit a written compliance shortly on the part of MC Jalandhar. No written submission received from MC Jalandhar for adjournment of hearing or for not attending the personal hearing by responsible officers who has knowledge of the facts and compliances with respect to case.

The Chairman of the Board observed that despite serious non-compliances in the matter, regular notices of PPCB, visit by special teams constituted by the Hon'ble National Green Tribunal and its subsequent orders for submitting compliances, the MC Jalandhar is not making any serious efforts for compliance of Solid Waste Management Rules, 2016. After hearing the officers of the Board, representative of the industry & considering the material facts on record, the Chairman of the Board decided that:-

- 1) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board withing 15 days.
- 2) EPA Branch (HQ-3) of Punjab Pollution Control Board shall prepare and place matter for imposing Environmental Compensation as per the NGT Methodology from 01.10.2023 onwards, within 15-days

- 3) The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.0 crore earlier imposed, within 15-days.
- 4) In case of further non-compliances of Solid Waste Management Rules, 2016, the Board is at liberty to initiate legal proceeding against the Municipal Corporation Jalandhar as well as the officers responsible for the compliance of aforesaid rules.
- 5) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his kind notice and about the non-serious attitude of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016. He is also to be requested to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.

And whereas, Sh. Varinder Malik resident of Model Town, Jalandhar has filed a NGT Application OA no. 526/2024 regarding illegal dumping of solid waste at Model Town, Jalandhar. Accordingly, the dumpsite of Municipal Corporation, Jalandhar, garbage vulnerable site of solid waste dumping at Model Town, Jalandhar, site at Chogitti Chowk and other prominent locations where waste is dumped have been visited by officers of the Board on 05.07.2024 and observed as under:

1. The dump site is established an area of about 16.25 acres. The site is in use for the last about 30 years.
2. The MCJ has provided 30 dump trucks and 43 trollies to carry the solid waste to the dump site.
3. At the time of visit about 01 trolley and 04 dump trucks reach the site but none of them was covered.
4. None of the vehicles is compartmentalized. No segregation waste is being done before sending it to the dump site and no segregation is done at dump site.
5. No treatment of fresh waste or legacy waste is being carried out. The unsegregated waste received is dumped as such at the site.
6. No weigh bridge has been provided at the dump site to ascertain the waste being received at site.
7. No boundary wall or fencing has been provided around the dump site and as such waste was found spread outside the dump site onto the road leading to the site.
8. The Kala Sanghian drain passes around 400 mtr away from the dump site. A lot of waste was again found dumped along the bank of Kala Sanghian drain adding to the pollution in the drain.
9. No plantation has been provided around the dump site.
10. No buffer zone has been left by MC Jalandhar around the dump site.
11. The piezometers earlier provided for ground water monitoring are buried under the waste and as such sampling of ground water cannot be done. No new piezometer has been provided.
12. No arrangement of leachate treatment has been provided and the leachate is partially discharged into sewer and is partially stagnated at site.
13. No onsite or offsite emergency plan has been prepared.
14. No permanent arrangement for dousing of fires has been provided. Complaints were received against MCJ was a lot fire had occurred at the dumpsite. A lot of air pollution is caused due to the smoke.
15. There are about 40-50 houses established right next to the dump site which are prone to damage in case of large-scale fires.
16. No arrangement is provided for detection of methane gas formation at site.
17. NO CCTV Cameras have been provided at the site.
18. The site at Chogitti Chowk has been cleared. CCTV cameras have been provided at this site. Also, saplings have been planted.
19. The site at Model Town, Jalandhar was visited. This site is located near cremation ground of Model Town, Jalandhar. This site is a secondary collection point. A lot of waste was found dumped in open on the road. During visit, waste was being dumped by hand pulled cart. Waste was also being loaded onto a dump truck. Lot of foul smell was there which is a nuisance in the area. No bins are provided and no compactors are provided at this point.

31.7.2024 HR. COB

20. Apart from the site mentioned at serial no. 01 solid waste is dumped in open at various secondary points within the city such as at BMC Chowk, 120 ft. Road Near Basti Danishmanda and at various points on old G.T. Road. These locations are at prominent places of the city and along some of the busiest roads.

21. A lot of waste in the form of a small dump has also been dumped by MC, Jalandhar along Kala Sanghian drain at intersection of Kala Sanghian drain with Kapurthala Road thereby creating another small dump site. Coordinates Waste dumped at this point is also required to be shifted to the original dumpsite.

And whereas, The Municipal Corporation, Jalandhar has not Environmental Management Cell nor submitted any report in this regard. The Municipal Corporation, Jalandhar has not submit comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board till date. The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.0 Crores lacs earlier imposed, till date.

And whereas, the Municipal Corporation, Jalandhar is not taking up the matter regarding management of municipal solid waste in a holistic manner. The Municipal Corporation, Jalandhar has not taken adequate measures to treat and dispose of legacy waste already generated & accumulated, nor handling, managing, treating & disposing the Municipal Solid Waste from the Jalandhar City. The Municipal Corporation, Jalandhar has not obtained valid authorization under Solid Waste Management Rules 2016. Hence, the Municipal Corporation, Jalandhar is in total violation of the provisions of the Solid Waste Management Rules, 2016.

And whereas, the matter was considered by the Competent Authority and it was decided to give notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 and proposed to initiate legal action against the responsible officers and to impose Environmental Compensation after affording opportunity of personal hearing before Chairman of the Board to Municipal Corporation, Jalandhar for above mentioned violations under the Solid Waste Management Rules, 2016.

As such, you are, hereby, given an opportunity to file objections, if any, on the proposed actions before the Chairman of the Board on 31.7.2024 at 11:00 AM in his office at **Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the action as proposed above or deemed fit in the matter as per the provision of in Environmental (Protection) Act, 1986 will be taken without any further notice/ opportunity.

Endst. No. 3036-37

For & on behalf of
Punjab Pollution Control Board
Dated.....23/7/2024

A copy of the above is forwarded to the followings for information.

- 1) The Principal Secretary, Govt. of Punjab Department of Local Govt. Chandigarh.
- 2) The Director, Department of Local Bodies, Chandigarh.

Endst. No. 3038

For & on behalf of
Punjab Pollution Control Board
Dated.....23/7/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office- 2, Jalandhar for information & necessary action. He is requested to inform the Municipal Corporation, Jalandhar regarding date of hearing and ensure the presence of Municipal Corporation, Jalandhar during the hearing.

For & on behalf of
Punjab Pollution Control Board



Punjab Pollution Control Board



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No. 3239

(Regd.)

Date 08-08-2024

To

The Commissioner,
Municipal Corporation,
Jalandhar.

Sub: Proceedings of personal hearing given by Chairman of the Board on 02.08.2024 in the matter Notice u/s 5 of the Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 – Municipal Corporation, Jalandhar.

Following were present

On behalf of PPCB

1. Er. G.S Majithia, Member Secretary
2. Dr.Krunesh Garg. CEE Jalandhar
3. Er. Vijay Kumar, SEE, Z.O.Jalandhar
4. Er. Sandeep Kumar, EE, RO-1, Jalandhar.
5. Er. Satyajeet Singh Attri, EE, ZO, Jalandhar.
6. Er. Jatinder Soni, EE, RO-2, Jalandhar.

On behalf of MC

1. Sh. Puneet Sharma, Joint Commissioner.
2. Sh. Rajesh Khokhar, Asstt. Commissioner.
3. Sh. Rajnish Dogra, Superintending Engineer.
4. Dr. S.K Sharma, Health Officer.
5. Sh. Baljeet Singh, Xen.

The officers brought out that Jalandhar is class-A City with population of 8,68,938 as per census 2011. The total Municipal Solid Waste generation of the city is about 500 TPD.

Sh. Ramesh Mahendru, President of Alfa Mahendru Foundation has filed a complaint regarding garbage dump at Chogitti Jalandhar City. The Hon'ble NGT vide orders dated 04.08.2023 has directed in the OA no. 479/2023 titled as Ramesh Mahendru (Applicant) Vs State of Punjab as under:-

"In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising Central Pollution Control Board (Central Pollution Control Board), Punjab State Pollution Control Board (PSPCB) and District Magistrate (DM), Jalandhar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action. The Committee may also ascertain from Jalandhar Municipal Corporation status of compliance with Solid Waste Management Rules, 2016 particularly on waste generated, waste processed and remediation of legacy waste. The State PCB will be the nodal agency for coordination and compliance".

The Hon'ble NGT New Delhi directed to submit the factual and action taken report within 02 months. The Joint Committee visited the site and submitted its report.

Also, the Municipal Corporation was given personal hearing for violation of Municipal Solid Waste Rules 2016 with opportunity of personal hearing before Chairman of the Board on 14.11.2023, wherein, it was decided that;

- 1) The Municipal Corporation, Jalandhar shall not allow the Chogitte by-pass area to be used as a dumping ground for municipal waste as it neither it is a dedicated collection point for municipal waste nor having a scientific arrangement to collect,

- segregate, treat or shift the municipal waste. It shall stop all such activities and take stern action against anyone whosoever throws Municipal Solid Waste in Chogittee by-pass area with immediate effect and shall arrange alternative arrangements for disposal of Municipal Solid Waste being generated nearby area within 07-days. The Municipal Corporation, Jalandhar shall keep strict vigil to ensure that no Municipal Solid Waste shall be disposed off at or Near Chogittee by-pass area. Display boards mentioning prohibition of dumping of waste in the area and hefty penalties to be levied on the violators.
- 2) The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15-days.
 - 3) The Municipal Corporation, Jalandhar shall form an Environmental Management Cell and start in-house review by involving all the concerned officers and submit fortnightly progress w.r.t. compliances of Municipal Solid Waste Management Rules 2016 to the Board with copies to the Regional Office / Zonal Office / Chief Office of the Board.
 - 4) The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 110 lacs earlier imposed, within 15-days.
 - 5) The concerned branch (HQ-3) of Punjab Pollution Control Board shall impose Environmental Compensation as per the NGT Methodology from 01.03.2022 onwards, within 15-days.
 - 6) The progress will be reviewed after one month. It was made clear to the representatives of the Municipal Corporation, Jalandhar that in case no tenable progress is achieved, Board will be constrained to initiate legal proceedings against the Municipal Corporation, Jalandhar & concerned officers under the provisions of Environment (Protection) Act, 1986.
 - 7) The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab for his kind information with request to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate measures to comply with the Municipal Solid Waste Rules 2016.
 - 8) The Environmental Engineer, Regional Office-2, Jalandhar shall visit the dump site after one month, verify the compliance made by the Municipal Corporation, Jalandhar and send complete compliance within 45-days.

To verify compliance with the decision of the hearing, an inspection of the dumpsite was conducted on 08.01.2024. During the visit, it was observed that the status quo has been maintained, and no remedial measures have been undertaken by the Municipal Corporation Jalandhar (MC Jalandhar). Specifically, no waste treatment has commenced, uncovered trucks are being received, a weighbridge has not been installed, and waste was found scattered on the road leading to the dumpsite as well as at various other points in the city. Furthermore, no fortnightly compliance reports have been received from MC Jalandhar. Although, at the Chogitti Chowk site, all waste was found to be cleared; however, display boards were not erected.

Again a notice under Section 5 of the Environment (Protection) Act, 1986, was issued to MC Jalandhar for violations of the Solid Waste Management Rules, 2016, affording an opportunity of a personal hearing on 18.3.2024.

During the hearing, Dr. S.K. Sharma, Health Officer, appeared on behalf of MC Jalandhar. Dr. Sharma informed the Board that the Joint Commissioner of MC Jalandhar was unable to attend the hearing due to election duties. Dr. Sharma expressed his inability to submit a compliance report, stating that he was not aware of the relevant facts and had been assigned to attend the hearing on short notice. Nevertheless, he assured the Board that a written compliance report would be submitted shortly by MC Jalandhar. No written

submission was received from MC Jalandhar requesting an adjournment of the hearing or explaining the absence of responsible officers knowledgeable about the case and compliance requirements.

The Chairman of the Board noted that despite significant non-compliances, regular notices issued by the Punjab Pollution Control Board (PPCB), visits by special teams constituted by the Hon'ble National Green Tribunal, and subsequent orders mandating compliance submissions, MC Jalandhar has not made any serious efforts to comply with the Solid Waste Management Rules, 2016. After considering the material facts on record, hearing the officers of the Board, and the representative of the MC, the Chairman of the Board decided that:

1. The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board withing 15 days.
2. EPA Branch (HQ-3) of Punjab Pollution Control Board shall prepare and place matter for imposing Environmental Compensation as per the NGT Methodology from 01.10.2023 onwards, within 15-days
3. The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.0 crore earlier imposed, within 15-days.
4. In case of further non-compliances of Solid Waste Management Rules, 2016, the Board is at liberty to initiate legal proceeding against the Municipal Corporation Jalandhar as well as the officers responsible for the compliance of aforesaid rules.
5. The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his kind notice and about the non-serious attitude of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016. He is also to be requested to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.

Furthermore, Sh. Varinder Malik, a resident of Model Town, Jalandhar, has filed another application (OA No. 526/2024) before the National Green Tribunal (NGT) regarding the illegal dumping of solid waste in Model Town, Jalandhar. Pursuant to this application, officers of the Board conducted inspections on 05.07.2024 at various sites, including the Municipal Corporation dumpsite at Wariyana, Chogitti Chowk, and Model Town, Jalandhar.

At the Wariyana dumpsite, covering approximately 16.25 acres, several non-compliances were observed, waste collection vehicles were not compartmentalized or covered, and no segregation of waste was conducted before or at the dumpsite. Additionally, there was no weighbridge to measure the waste received, no plantation or buffer zone, no boundary wall or fencing, and no essential infrastructure such as piezometers or CCTV cameras. Leachate was inadequately managed, being partially discharged into the sewer system and partially stagnating on-site. Fire control measures were lacking, posing risks to approximately 40-50 nearby houses. Furthermore, waste was found dumped along the bank of the Kala Sanghian drain, which passes approximately 400 meters from the dumpsite.

In contrast, the site at Chogitti Chowk had been cleared of waste. CCTV cameras had been installed, and saplings had been planted to improve the site's condition.

However, at Model Town, near the cremation ground, a secondary collection point was found with a significant amount of waste openly dumped on the road. During the inspection, waste was observed being transported by hand-pulled carts and loaded onto dump trucks. The area was plagued by a pervasive foul odor, causing a nuisance to the surroundings. Additionally, no bins or compactors were provided at this collection point, indicating substantial non-compliance with proper waste management practices.

The Competent Authority of the Board issued a Notice under Section 5 of the Environment (Protection) Act, 1986, to the Municipal Corporation, Jalandhar, for violating the Solid Waste Management Rules, 2016, with a hearing scheduled for 31.07.2024.

No representative from the Municipal Corporation attended the hearing. The Assistant Commissioner, vide email on 30.07.2024, explained that due to the rainy season, staff had been deployed to address water blockage and contamination issues, requesting a one-month adjournment of the hearing.

The Competent Authority of the Board considered the request and decided to grant another opportunity for a hearing at Jalandhar on 02.08.2024. Accordingly, a notice under Section 5 of the Environment (Protection) Act, 1986, for violations of the Solid Waste Management Rules, 2016, was issued, with the hearing rescheduled before the Chairman of the Board on 02.08.2024, vide office letter no. 3120 dated 01.08.2024.

Representatives of the Municipal Corporation, Jalandhar, attended the rescheduled hearing and submitted a written reply, which was taken on record. They asserted that the Municipal Corporation, Jalandhar, is complying with the Solid Waste Management Rules, 2016. They reported that approximately 70-80 MT of wet waste per day is being processed at various locations using 157 pit composting systems and windrow composting systems. Tarpaulins have been provided to all drivers transporting solid waste. Tenders have been invited for the procurement of new and modern vehicles. The installation of piezometers will commence shortly. Two dedicated fire tenders have been deployed to extinguish fires at the dumpsite. Meetings with residents of Model Town have been conducted to address grievances, and the area is being cleared daily.

The detailed project report, amounting to Rs 9.04 Crores, regarding a mechanical composting unit and a Material Recovery Facility (MRF) unit for processing wet waste and multi-layer plastic, including waste from the Model Town site, has been approved by the government and is at the tendering stage. However, a civil writ petition (No. 4965 of 2024) was filed by local residents living around Pholriwal in the Hon'ble Punjab and Haryana High Court, causing delays in the tender process. The tender has now been invited. The State Level Technical Committee has approved the bid, and the case has been forwarded to the State Level Executive Committee for final approval, expected within a week. Following government approval, the remediation of legacy waste will commence.

The Chougitti site has already been abandoned by the Municipal Corporation, Jalandhar, and handed over to the NHAI after completing the plantation at the site. The balance amount of environmental compensation imposed will be paid by the PMIDC at the government level to the PPCB.

The Municipal Corporation, Jalandhar, has requested an extension of at least six months to complete ongoing projects to comply with the guidelines of the Solid Waste Management (SWM) Rules, 2016.

The officer of the Board further brought out that in 2019, due to violations of the SWM Rules, 2016, the MC Jalandhar was directed to deposit a Bank Guarantee of Rs. 50 lakh as an assurance to comply with the aforementioned rules. The solid waste dumpsite was inspected by the Monitoring Committee constituted by the Hon'ble National Green Tribunal (NGT) New Delhi on 03.12.2019 and directed the Municipal Corporation, Jalandhar, to take corrective measures to comply with the SWM Rules, 2016, within two months.

The Municipal Corporation, Jalandhar, failed to comply with the SWM Rules, 2016, and was given a personal hearing before the Chairman of the Board on 12.03.2020. It was decided to en-cash Rs. 25 lakh of the Bank Guarantee. The bank guarantee of Rs. 25 lakh was en-cashed on 25.06.2020, and the remaining Rs. 25 lakh Bank Guarantee was valid up to 30.09.2021 but has not been renewed till date.

During previous hearings, the Municipal Corporation, Jalandhar, has neither submitted the Environment Site Assessment (ESA) Study report nor provided a comprehensive report with point-wise compliance (including target dates) of the SWM Rules, 2016, to the Board. Furthermore, the Municipal Corporation, Jalandhar/Department of Local

Government/PMIDC has not submitted the balance Environmental Compensation of Rs. 3.6 Crores earlier imposed, till date.

Additionally, complaints regarding illegal disposal of solid waste at different parts of Jalandhar City, namely Raja Garden, Basti Bawa Khel, Basti Peer Dad, Leather Complex Road, Basti Peer Dad Bridge, and including Golden Tulip Hotel, GT Road, are being received.

The Chairman of the Board observed that despite serious non-compliances, regular notices from the Punjab Pollution Control Board (PPCB), visits by special teams constituted by the Hon'ble National Green Tribunal, and its subsequent orders for submitting compliances, the MC Jalandhar is not making serious efforts to comply with the SWM Rules, 2016. Significant quantities of Municipal Solid Waste were found at many prominent places in Jalandhar. It is pertinent to mention that the original timelines for proper management of MSW as per the SWM Rules, 2016, have expired. The timeline set by the Hon'ble National Green Tribunal has also expired, yet the Municipal Corporation, Jalandhar, is not serious about complying with the SWM Rules, 2016, which are meant for the protection and preservation of the environment. Even the imposition of Environmental Compensation has not made any difference, and MC Jalandhar continues to violate the SWM Rules, 2016. After hearing the officers of the Board and considering the material facts on record, the Chairman of the Board decided that:

1. The Municipal Corporation, Jalandhar shall comply with the activities mentioned as per rule 1 to 11 of Solid Waste Management Rules 2016. The Municipal Corporation, Jalandhar shall submit a comprehensive report for point wise compliance (with target dates) of Municipal Solid Waste Management Rules 2016 to the Board within 15 days.
2. The Municipal Corporation, Jalandhar shall submit fresh Bank Guarantee of Rs. 25 lacs as an assurance to comply with the Municipal Solid Waste Rules 2016 within 15-days.
3. The Municipal Corporation, Jalandhar shall also renew earlier Bank Guarantee of Rs. 25 lacs which expired on 30.9.2021 as an assurance to comply with the Municipal Solid Waste Rules 2016 within 15-days.
4. EPA Branch (HQ-3) of Punjab Pollution Control Board shall prepare and place matter for imposing Environmental Compensation as per the NGT Methodology upto 31.7.2024, within 07-days.
5. The Municipal Corporation, Jalandhar / Department of Local Govt. / PMIDC shall submit the balance Environmental Compensation of Rs. 3.6 crore earlier imposed upto 31.3.2024 alongwith Environmental Compensation till 31.7.2024 within 15-days.
6. In case of further non-compliances of Solid Waste Management Rules, 2016, the Board is at liberty to initiate legal proceeding against the Municipal Corporation Jalandhar as well as the officers responsible for the compliance of aforesaid rules.
7. The proceedings of hearing be forwarded to Principal Secretary, Department of Local Govt. Punjab so as to bring the matter in his notice and about the lackadaisical approach of Municipal Corporation, Jalandhar towards compliance of SWM Rules, 2016. He is also to be requested to direct the concerned officers of Municipal Corporation, Jalandhar and MD, PMIDC for taking immediate necessary measures to comply with the Municipal Solid Waste Rules 2016.
8. Environmental Engineer, Regional Office-2 Jalandhar to submit pointwise compliance to the decision of hearing as per time schedule decided above.

Endst. No. 3240-41

For & on behalf of
Punjab Pollution Control Board
Dated... 02-08-2024

A copy of the above is forwarded to the followings for information.

- 1) The Principal Secretary, Govt. of Punjab Department of Local Govt. Chandigarh.
- 2) The Director, Department of Local Bodies, Chandigarh.

For & on behalf of
Punjab Pollution Control Board

Endst. No. 3242-43

Dated...08-08-2024

A copy of the above is forwarded to the followings for information & further necessary action.

- 1) The PS to the Chairman, Punjab Pollution Control Board, Patiala.
- 2) The PA to the Member Secretary, Punjab Pollution Control Board, Patiala.

Endst. No. 3244.....

A copy of the above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Jalandhar for information and necessary action as per the above decision.

For & on behalf of
Punjab Pollution Control Board
Dated. 08-08-2024

For & on behalf of
Punjab Pollution Control Board